

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 24/82-ALC4/2008 MEETING DATE : 09.09.2008

The Meeting No.24/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **09.09.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.21/09 dated 19.08.2008 and No.22/09 dated 26.08.2008 were ratified by the Committee.

Case No.B-181	M/S Yasho Industries Pvt. Ltd			
Norms Committee Meeting No.24/09	F.No.01/82/050/585/AM08			
Meeting Date: 09.09.2008	RA F.No.03/95/040/01141/AM08			
Adv.Lic.No.0310462797 dated 26.02.2008				
Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting and taking a cue from SION at S.No.967, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone)	1 Kg.	1.	Hydroquinone	0.282 kg
		2.	Tertiary Butanol	0.208 Kg.
		3.	Propylene Glycol	Not allowed as technical literature for use of this item in Export Product not given.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-182	M/S Vivimed Labs Ltd
Norms Committee Meeting No.24/09	F.No.01/83/050/01552/AM08
Meeting Date: 09.09.2008	RA F.No.09/24/040/00311/AM08
Adv.Lic.No.0910032056 dated 12.11.2007	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-183	M/S Vivimed Labs Ltd
Norms Committee Meeting No.24/09	F.No.01/82/050/479/AM09
Meeting Date: 09.09.2008	RA F.No.09/24/040/00421/AM08
Adv.Lic.No.0910032245 dated 28.11.2007	
Committee considered case as per agenda and in light of its earlier decision taken in its 21/09 meeting held on 19.08.2008 and in consultation with technical authority present in meeting decided to enhance the quantity of Methanol to read as 2.056 kg. in the minutes of NC 12/82 dt. 17.6.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-184	M/S Redox Pharmachem Pvt. Ltd
Norms Committee Meeting No.24/09	F.No.01/82/050/440/AM08
Meeting Date: 09.09.2008	RA F.No.05/24/040/00500/AM08
Adv.Lic.No.0510210770 dated 18.10.2007	
Committee decided to defer case for 07.10.2008 for comments of Chemical Division.	

Case No.B-185	M/S Medreich Ltd
Norms Committee Meeting No.24/09	F.No.01/83/050/313/AM08
Meeting Date: 09.09.2008	RA F.No.07/24/40/651/AM08
Adv.Lic.No.0710055104 dated 26.12.2007	
Committee considered the case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	

Case No.B-186	M/S Salicylates and Chemicals Pvt. Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/527/AM08
Meeting Date: 09.09.2008	RA F.No.09/24/040/00075/AM08

Adv.Lic.No.0910030571 dated 15.06.2007	
Committee decided to defer case for 07.10.2008 for comments of Chemical Division.	

Case No.B-187	M/S Medreich Ltd
Norms Committee Meeting No.24/09	F.No.01/83/050/1790/AM07
Meeting Date: 09.09.2008	RA F.No.07/24/40/718/AM07
Adv.Lic.No.0710049763 dated 24.01.2007	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-188	M/S Shilpa Medicare Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/01418/AM08
Meeting Date: 09.09.2008	RA F.No.07/24/040/00420/AM08
Adv.Lic.No.0710054000 dated 24.10.2007	
Committee considered the case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs. Firm may be advised to apply for revision of SION, if they so desire, as per procedure.	

Case No.B-189	M/S Medreich Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/48/AM08
Meeting Date: 09.09.2008	RA F.No.07/24/40/810/AM08
Adv.Lic.No.0710050467 dated 06.03.2007	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-190	M/S Srini Pharmaceuticals Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/1613/AM08
Meeting Date: 09.09.2008	RA F.No.09/24/040/00385/AM08
Adv.Lic.No.0910032245 dated 28.11.2007	
Committee considered the case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	

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Case No.B-191	M/S Redox Pharmachem Pvt. Ltd.
Norms Committee Meeting No.24/09	F.No.01/82/050/600/AM09
Meeting Date: 09.09.2008	RA F.No.05/24/040/00190/AM09
Adv.Lic.No.051022426 dated 19.06.2008	
Committee decided to defer case for 07.10.2008 for comments of Chemical Division.	

Case No.B-192	M/S Innovative Healthcare India Pvt. Ltd
Norms Committee Meeting No.24/09	F.No.01/85/050/227/AM06
Meeting Date: 09.09.2008	RA F.No.04/24/40/372/AM06
Adv.Lic.No.0410078032 dated 18.01.2006	
Committee decided to defer case for 07.10.2008 for comments of Department of MSME.	

Case No.B-193	M/S Medreich Ltd
Norms Committee Meeting No.24/09	F.No.01/82/050/421/AM08
Meeting Date: 09.09.2008	RA F.No.07/24/40/375/AM08
Adv.Lic.No.0710053068 dated 27.08.2007	
Committee considered case as per agenda and observed that the Advance Licence was issued on 27.08.2007 and inputs have been allowed as per DML issued to the firm in 2006. Committee also observed that the firm has got the DML amended in 2008 and have requested to allow inputs against Advance Licence issued during 2007 based on DML amended in 2008. It was, therefore, decided to maintain status quo.	

Case No.B-194	M/S Lepro Herbals Pvt. Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/1355/AM08
Meeting Date: 09.09.2008	RA F.No.05/24/40/546/AM08
Adv.Lic.No.0510210501 dated 15.10.2007	
Committee considered the case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	

Case No.B-195	M/S Scitech Specialities Pvt. Ltd
Norms Committee Meeting No.24/09	F.No.01/82/050/580/AM08
Meeting Date: 09.09.2008	RA F.No.03/95/040/01130/AM08
Adv.Lic.No.0310461460 dated 18.02.2008	

Committee decided to defer case for 07.10.2008 for comments of Chemical Division.

Case No.B-196	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.24/09	F.No.01/82/050/449/AM08
Meeting Date: 09.09.2008	RA F.No.03/95/040/00634/AM08
Adv.Lic.No.0310450751 dated 20.11.2007	
Committee decided to defer case for 07.10.2008 for comments of Chemical Division.	

Case No.B-197	M/S Shilpa Medicare Ltd
Norms Committee Meeting No.24/09	F.No.01/82/050/379/AM09
Meeting Date: 09.09.2008	RA F.No.07/24/040/00873/AM08
Adv.Lic.No.0710056742 dated 02.04.2008	
Committee considered the case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.Firm may be advised to apply for revision of SION, if they so desire, as per procedure.	

Case No.B-198	M/S Lepro Herbals Pvt. Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/517/AM07
Meeting Date: 09.09.2008	RA F.No.05/24/40/546/AM08
Adv.Lic.No.0510210501 dated 15.10.2007	
Committee considered the case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	

Case No.B-199	M/S Srimi Pharma Ltd
Norms Committee Meeting No.24/09	F.No.01/83/050/678/AM04
Meeting Date: 09.09.2008	RA F.No.09/24/040/00142/AM04
Adv.Lic.No.0910015414 dated 14.08.2003	

Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/112/2007-PI-III dated 09.09.2008 and in consultation with technical authority present in meeting decided to amend the description and quantity of import item i.e. "3-Amino-1-Phenylbutane" to read as "3-Amino-1-Phenyl Butane/1-Methyl-3-Phenyl propylamine- 2.70 Kgs." without any

change in other inputs. The earlier decision of ALC taken in respect of same Advance Licence stands amended to above extent.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-200	M/S Monomer Chemical Industries Ltd.
Norms Committee Meeting No.24/09	F.No.01/82/050/392/AM07
Meeting Date: 09.09.2008	RA F.No.03/95/040/00249/AM07
Adv.Lic.No.0310384771 dated 13.06.2006	
Committee in consultation with technical authority present in meeting decided to transfer the case to NC4.	

Case No.B-201	M/S Rallis India Ltd.
Norms Committee Meeting No.24/09	F.No.01/83/050/90/AM07
Meeting Date: 09.09.2008	RA F.No.03/95/040/01556/AM06
Adv.Lic.No.0310377448 dated 22.04.2006	
Committee decided to defer case for 07.10.2008 for comments of PC Division.	

Case No.A-80	M/S Dabur Pharma Ltd
Norms Committee Meeting No.24/09	F.No.01/82/162/346/AM09
Meeting Date: 09.09.2008	RA F.No.05/24/40/254/AM09
Application under para 4.4.2 of HBP	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

1	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of PC Division.			

2	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Rejected

HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	
Decision :Committee considered the case as per agenda for ratification of norms and observed that the firm was requested to furnish technical information vide letter dated 01.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			
RA concerned may take further necessary action as per above decision of NC.			

3	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Rejected
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	
	Decision : Committee considered the case as per agenda for ratification of norms and observed that the firm was requested to furnish technical information vide letter dated 01.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:54/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00287/AM09/	RLA File :03/94/040/00437/AM08/	Lic.No/Date:0310437618 27.07.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Lamivudine
Triomune 30 and Triomune 40 tablets (Lamivudine 153 mg/tablet of Triomune 30 and	1 Kg.	1.	(1'R, 2'S, 5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3-Oxathiolane-2R-Carboxylate/Cme Compoune	2.19 kg
		2.	Sodium Borohybride	0.48 kg.
		3.	Dipotassium Hydrogen Phosphate	Not allowed as neither shown in process nor in reaction.

	Lamivudine 153mg/tablet of Triomune 40)			
	RA concerned may take further necessary action as per above decision of NC.			

5	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	
	Decision :Case has already been approved by NC in its 23/82 meeting held on 02.09.2008.			

6	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/83/050/01265/AM08/	RLA File :04/24/040/00235/AM08/	Lic.No/Date:0410091280 01.10.2007	Defer Date:07.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 07.10.2008.			

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Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan and Amlodipine Tablet 40/10 mg (Each uncoated tablet contains Telmisartan Granules 67.36 mg equivalent to Telmisartan 40mg Amlodipine USP 10 mg	1 No.	1.	Telmisartan Granules	68.707 mg/tablet
Telmisartan and Amlodipine Tablet 80/10 mg	1 No.	1.	Telmisartan Granules	137.414 mg/tablet

	(Each uncoated tablet contains Telmisartan Granules 134.72 mg equivalent to Telmisartan 80mg Amlodipine USP 10 mg				
	Telmisartan and Amlodipine Tablet 40/5 mg (Each uncoated tablet contains Telmisartan Granules 67.36 mg equivalent to Telmisartan 40mg Amlodipine USP 5 mg	1 No.	1.	Telmisartan Granules	68.707 mg/tablet
	Telmisartan and Amlodipine Tablet 80/5 mg (Each uncoated tablet contains Telmisartan Granules 134.72 mg equivalent to Telmisartan 80mg Amlodipine USP 5 mg	1 No.	1.	Telmisartan Granules	137.414 mg/tablet
RA Concerned may take further necessary action as per above decision of NC.					

8	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of PI Division.			

9	Case No.:15/20/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00808/AM09/	RLA File :02/24/040/00183/AM08/	Lic.No/Date:0210106154 19.11.2007	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of Department of MSME.			

10	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date:07.10.2008
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information vide letter dated 14.08.2008. but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 07.10.2008.			

11	Case No.:136/39/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Rejected
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288	

		10.12.2007	
	Decision :Committee perused the reply of the firm and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/97/2007-Ch.II dated 21.07.2007 observed that the firm has not furnished authentic technical literature in support of requirement of Styrene for the manufacture of Phenyl Ethyl alcohol and also the details of manufacturing process given is very sketchy (even the formula of Phenyl Ethyl Alcohol given by the firm is wrong). It was, therefore decided to close the case.		
	RA concerned may take further necessary action as per above decision of NC.		

12	Case No.:57/20/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00850/AM09/	RLA File :03/95/040/00961/AM08/	Lic.No/Date:0310456184 02.01.2008	Defer Date:07.10.2008
	Decision :Committee considered the case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority and Pharmexcil was requested to furnish All Industry data for revision of SION. It was also decided in NC meeting held on 15.7.2008, that if the firm fails to submit data for revision of SIONS of Amodiaquine Base/Amodiaquine Hydrochloride, ad-hoc norms for these products will not be ratified. However, data has neither been received from firm nor from PHARMEXCIL. It was, therefore, decided to remind the firm and Pharmexcil to furnish the required data and defer the case for 07.10.2008.			

13	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date:21.10.2008
	Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 21.10.2008.			

14	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of PI Division.			

15	Case No.:56/20/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
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HQ File :01/82/050/00849/AM09/	RLA File :03/94/040/01274/AM07/	Lic.No/Date:0310457744 16.01.2008	Defer Date:07.10.2008
Decision : Committee decided to defer case for 07.10.2008 for comments of Chemical Division.			

16	Case No.:54/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00137/AM09/	RLA File :09/24/040/00526/AM08/	Lic.No/Date:0910033127 28.02.2008	Defer Date:21.10.2008
	Decision: Committee decided to call for the copy of Drug Manufacturing licence from firm. Accordingly, case was deferred for 21.10.2008.			

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Case No.:19/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00487/AM09/	RLA File :05/24/040/00917/AM08/	Lic.No/Date:0510217767 12.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2008/Ch.III dated 30.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Di-Propyl Heptyl Phthalate	1 Kg.	1.	Propyl Heptanol	0.747 kg.
		2.	Phthalic Anhydride	0.350 kg
		3.	HM-HDPE Granules	As per packing policy
RA Concerned may take further necessary action as per above decision of NC.				

18	Case No.:118/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00201/AM09/	RLA File :08/24/040/00275/AM08/	Lic.No/Date:0810070672 13.03.2008	Defer Date:21.10.2008

Decision :Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 21.10.2008.

19	Case No.:53/6/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00136/AM09/	RLA File :31/24/040/00394/AM08/	Lic.No/Date:3110033090 14.03.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of PI Division.			

20	Case No.:3/24/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00936/AM09/	RLA File :03/94/040/00073/AM09/	Lic.No/Date:0310468658 16.04.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

21	Case No.:88/11/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Rejected
	HQ File :01/82/050/00408/AM09/	RLA File :03/95/040/00039/AM09/	Lic.No/Date:0310469298 23.04.2008	
	Decision :Committee considered case as per agenda and observed that the firm was request to furnish technical information vide C&PC letter No.14010/96/2005-Ch.II dated 09.07.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:5/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00473/AM09/	RLA File :03/94/040/00113/AM09/	Lic.No/Date:0310469862 29.04.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budinocide
Budecort 200 Inhaler (200MD)	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.

	[Budinoside = 0.04 gms/pack of Budecort 200 Inhaler)				
	Budecort 100 Inhaler (200MD) [Budinoside = 0.02 gms/pack of Budecort-100 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
RA concerned may take further necessary action as per above decision of NC.					

23	Case No.:23/20/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00816/AM09/	RLA File :09/21/040/00559/AM07/	Lic.No/Date:0910034001 19.05.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of PI Division.			

24	Case No.:147/11/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00467/AM09/	RLA File :04/24/040/00022/AM09/	Lic.No/Date:0410095980 22.05.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

25	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date:07.10.2008
	Decision : Committee decided to call for copy of application, DML, if applicable, and technical details as per Appendix 33 from RA / firm. Accordingly, the case was deferred for 7.10.2008.			

26	Case No.:148/11/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
	HQ File :01/82/050/00468/AM09/	RLA File :04/24/040/00035/AM09/	Lic.No/Date:0410096011 23.05.2008		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/122/2007-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
	Levetiracetam	1 Kg.	1.	(-)-2(S)-(2-oxo-pyrrolidin-1-YL)-butyric	1.75 kg

			acid (S-PIA)	
		2.	Methanol	3.50 kg
		3.	Acetone	4.12 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:61/14/82-ALC4/2008	Party Name:PHAARMASIA LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00613/AM09/	RLA File :09/24/040/00041/AM09/	Lic.No/Date:0910034054 23.05.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer case for 07.10.2008 for comments of PI Division.			

28	Case No.:63/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00615/AM09/	RLA File :09/24/040/00053/AM09/	Lic.No/Date:0910034055 23.05.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of Chemical Division.			

29	Case No.:21/14/82-ALC4/2008	Party Name:NIKITA CHEMICAL INDUSTRIES	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM09/	RLA File :03/95/040/00163/AM09/	Lic.No/Date:0310472488 29.05.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

30	Case No.:24/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00576/AM09/	RLA File :03/94/040/00148/AM09/	Lic.No/Date:0310473302 05.06.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

31	Case No.:1/12/82-ALC4/2008	Party Name: SILVASSA PLAST	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655	Defer

		05.06.2008	Date:07.10.2008
Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

32

Case No.:23/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00575/AM09/	RLA File :03/94/040/00266/AM09/	Lic.No/Date:0310473365 05.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No. 35011/83/2008-PI-III dated 27.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed per kg of Budinocide
Budecort 200 Inhaler (200MD) [Budinocide = 0.04 gms/pack of Budecort 200 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
Budecort 100 Inhaler (200MD) [Budinocide = 0.02 gms/pack of Budecort-100 Inhaler]	1 No.	1.	16alpha-Hydroxy Prednisolone	1.093 kg.
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:87/14/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00639/AM09/	RLA File :07/24/040/00107/AM09/	Lic.No/Date:0710057749 06.06.2008	Defer Date:07.10.2008
	Decision :Committee decided to defer the case for 07.10.2008 for comments of PI Division.			

34	Case No.:7/16/82-ALC4/2008		Party Name:LAFFANS PETROCHEMICALS LTD.,		Meet No/Date:24/82-ALC4/2008		Status:Case	
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			09.09.2008	Deferred
	HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer the case for 07.10.2008 for comments of PC Division.			

35	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer the case for 07.10.2008 for comments of PC Division.			

36	Case No.:28/14/82-ALC4/2008	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM09/	RLA File :03/94/040/00191/AM09/	Lic.No/Date:0310474041 10.06.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer the case for 07.10.2008 for comments of Chemical Division.			

37	Case No.:77/14/82-ALC4/2008	Party Name:KDAC CHEM PVT LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Rejected
	HQ File :01/82/050/00629/AM09/	RLA File :34/24/040/00040/AM09/	Lic.No/Date:3410021586 11.06.2008	
	Decision : Committee perused the reply of the firm and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/97/2007-Ch.II dated 21.07.2007 observed that the firm has not furnished authentic technical literature in support of requirement of Styrene for the manufacture of Phenyl Ethyl alcohol and also the details of manufacturing process given is very sketchy (even the formula of Phenyl Ethyl Alcohol given by the firm is wrong). It was, therefore decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

38	Case No.:79/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00631/AM09/	RLA File :03/94/040/00295/AM09/	Lic.No/Date:0310475486 19.06.2008	Defer Date:07.10.2008
	Decision: Committee decided to defer case for 07.10.2008 for comments of PI Division.			

39	Case No.:1/16/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00694/AM09/	RLA File :07/24/040/00143/AM09/	Lic.No/Date:0710058296 03.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

40	Case No.:22/16/82-ALC4/2008	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Transferred to Different Section
	HQ File :01/82/050/00715/AM09/	RLA File :11/24/040/00010/AM09/	Lic.No/Date:1110017655 07.07.2008	Defer Date:09.09.2008
	Decision :Committee observed that the another case of the firm for same export product was approved by NC-6. It was, therefore, decided to transfer this case to NC-6.			

41	Case No.:24/16/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00717/AM09/	RLA File :34/24/040/00038/AM09/	Lic.No/Date:3410021757 08.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

42	Case No.:25/16/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00718/AM09/	RLA File :05/24/040/00242/AM09/	Lic.No/Date:0510223574 09.07.2008	Defer Date:07.10.2008
	Decision :Committee observed that TA/firm were requested to furnish copy of application, DML, if applicable and technical details as per Appendix 33 vide letter dated 14.08.2008, but no reply has been received. It was, therefore, decided to await reply from RA/firm and defer case for 07.10.2008.			

43	Case No.:30/16/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00723/AM09/	RLA File :05/24/040/00136/AM09/	Lic.No/Date:0510223638 09.07.2008	Defer Date:07.10.2008
	Decision :Committee decided to forward a copy of reply of the firm dated 22.08.2008 to PI Division for their comments. Accordingly, case was deferred for 07.10.2008.			

44	Case No.:31/16/82-ALC4/2008	Party Name:MAYUKA LABS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred

HQ File :01/82/050/00724/AM09/	RLA File :05/24/040/00156/AM09/	Lic.No/Date:0510223639 10.07.2008	Defer Date:07.10.2008
Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

45	Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

46	Case No.:19/18/82-ALC4/2008	Party Name:YAG MAG LABS PVT.LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved												
	HQ File :01/82/050/00772/AM09/	RLA File :09/24/040/00159/AM09/	Lic.No/Date:0910034724 22.07.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 8/83 meeting held on 24.05.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">4-Methyl Thio Semi Carbazide</td><td rowspan="2">1Kg.</td><td>1.</td><td>Hydrazine hydrate</td><td>0.35 kg</td></tr> <tr> <td>2.</td><td>Methylene dichloride</td><td>0.44 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed	4-Methyl Thio Semi Carbazide	1Kg.	1.	Hydrazine hydrate	0.35 kg	2.	Methylene dichloride
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed												
4-Methyl Thio Semi Carbazide	1Kg.	1.	Hydrazine hydrate	0.35 kg												
		2.	Methylene dichloride	0.44 kg												

47	Case No.:20/18/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00773/AM09/	RLA File :09/24/040/00130/AM09/	Lic.No/Date:0910034725 22.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

48	Case No.:21/18/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
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HQ File :01/82/050/00774/AM09/	RLA File :08/24/040/00066/AM09/	Lic.No/Date:0810073464 22.07.2008	Defer Date:07.10.2008
Decision :Committee decided to call for Production and Consumption data certified by Central excise Authority from firm. Accordingly, case was deferred for 07.10.2008.			

49	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Date:07.10.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 07.10.2008.			

50	Case No.:10/20/82-ALC4/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00802/AM09/	RLA File :03/95/040/00358/AM09/	Lic.No/Date:0310480301 25.07.2008	Defer Date:07.10.2008
	Decision : Committee observed that Department of C&PC vide their letter No.14010/53/2008-Ch.II dated 05.09.2008 has called for technical information from firm. It was, therefore, decided to await reply of form and defer the case for 07.10.2008.			

51	Case No.:2/20/82-ALC4/2008	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00794/AM09/	RLA File :05/24/040/00232/AM09/	Lic.No/Date:0510224474 28.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of Chemical Division.			

52	Case No.:5/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00797/AM09/	RLA File :05/24/040/00269/AM09/	Lic.No/Date:0510224493 28.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

53	Case No.:6/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
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	HQ File :01/82/050/00798/AM09/	RLA File :05/24/040/00270/AM09/	Lic.No/Date:0510224498 28.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

54	Case No.:7/20/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00799/AM09/	RLA File :05/24/040/00271/AM09/	Lic.No/Date:0510224505 28.07.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

55	Case No.:59/20/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00852/AM09/	RLA File :09/24/040/00160/AM09/	Lic.No/Date:0910034948 06.08.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

56	Case No.:1/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00934/AM09/	RLA File :09/24/040/00226/AM09/	Lic.No/Date:0910035159 28.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to call for a copy of application, end use of export product and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

57	Case No.:2/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00935/AM09/	RLA File :09/24/040/00227/AM09/	Lic.No/Date:0910035160 28.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for a copy of application, end use of export product and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

58	Case No.:4/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
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HQ File :01/82/050/00937/AM09/	RLA File :09/24/040/00224/AM09/	Lic.No/Date:0910035166 28.08.2008	Defer Date:07.10.2008
Decision : Committee decided to defer case for 07.10.2008 for comments of Chemical Division.			

59	Case No.:5/24/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00938/AM09/	RLA File :05/24/040/00342/AM09/	Lic.No/Date:0510226449 28.08.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

60	Case No.:6/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00939/AM09/	RLA File :02/24/040/00145/AM09/	Lic.No/Date:0210116684 29.08.2008	Defer Date:07.10.2008
	Decision : Committee decided to call for a copy of application, end use of export product and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

61	Case No.:7/24/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved									
	HQ File :01/82/050/00940/AM09/	RLA File :03/95/040/00391/AM09/	Lic.No/Date:0310484419 29.08.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 9/08 meeting held on 03.07.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Artemether</td><td>1Kg.</td><td>1.</td><td>Artemisinin</td><td>1.50 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed	Artemether	1Kg.	1.	Artemisinin
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed									
Artemether	1Kg.	1.	Artemisinin	1.50 kg									

62	Case No.:8/24/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS	Meet No/Date:24/82-ALC4/2008	Status:Case
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	LIMITED	09.09.2008	Approved	
HQ File :01/82/050/00941/AM09/	RLA File :03/94/040/00483/AM09/	Lic.No/Date:0310484421 29.08.2008		
Decision Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/162/2006-PI-III dated 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Kanamycin Acid Sulphate Injection 1gm Vial	1 Vial	1.	Kanamycin Acid Sulphate	1.39 gm/vial
RA concerned may take further necessary action as per above decision of NC. :				

63

Case No.:9/24/82-ALC4/2008	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00942/AM09/	RLA File :03/95/040/00364/AM09/	Lic.No/Date:0310484426 29.08.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 vide Case No.14/37/83 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed
Amlodipine Maleate	1kg.	1.	Phthaloyl Amlodipine	1.08kg
		2.	Methylene chloride	4.50kg
		3.	Isopropyl alcohol	2.40kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:10/24/82-ALC4/2008	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00943/AM09/	RLA File :03/94/040/00528/AM09/	Lic.No/Date:0310484508 29.08.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/9/2005/Ch.II dated 03.10.2005 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed
Camphor USP	1kg.	1.	Acetic Acid	0.387 kg
		2.	Alpha Pinene	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:11/24/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00944/AM09/	RLA File :09/24/040/00088/AM09/	Lic.No/Date:0910035174 29.08.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

66	Case No.:12/24/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00945/AM09/	RLA File :09/24/040/00124/AM09/	Lic.No/Date:0910035175 29.08.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/68/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Description of import item	Qty. allowed
5-O-Trityl Thymidine	1kg.	1.	Beta Thymidine	0.507 kg
		2.	Trityl Chloride	0.583 kg
		3.	Triethylamine	0.757 kg
		4.	1,4-Dioxane	1.94 kg
		5.	Toluene	2.32 kg

RA concerned may take further necessary action as per above decision of NC.

67	Case No.:13/24/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00946/AM09/	RLA File :09/24/040/00205/AM09/	Lic.No/Date:0910035176 29.08.2008	Defer Date:21.10.2008
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

68	Case No.:14/24/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00947/AM09/	RLA File :09/24/040/00183/AM09/	Lic.No/Date:0910035179 29.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

69	Case No.:15/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00948/AM09/	RLA File :09/24/040/00228/AM09/	Lic.No/Date:0910035181 29.08.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

70	Case No.:16/24/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00949/AM09/	RLA File :09/24/040/00194/AM09/	Lic.No/Date:0910035182 29.08.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No. 35011/81/2007-PI-III dated 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Nevirapine	1 Kg.	1.	2-chloro Nicotinic Acid	1.13 kg
		2.	Cyclo Propylamine	1.20 kg
		3.	Malono Nitrile	1.088 kg
		4.	Acetone	2.31 kg
		5.	Pyridine	0.566 kg
		6.	Diglyme	2.16 kg
		7.	Methylene chloride	1.30 kg
		8.	Methanol	8.43 kg
		9.	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

71	Case No.:17/24/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00950/AM09/	RLA File :09/24/040/00193/AM09/	Lic.No/Date:0910035183 29.08.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No. 35011/81/2007-PI-III dated 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Paroxetin Hcl Hemihydrate	1 Kg.	1.	Paroxetine Carbinol ((-)-Carboninol)	1.33 kg
		2.	4-Dimethyl Amino Pyridine	0.02 kg
		3.	Acetone	0.398 kg
		4.	Anhydrous Potassium Carbonate	1.91 kg
		5.	Carbon Enoanticromos (Activated carbon)	0.100 kg
		6.	Methane sulphonyl chloride	0.754 kg
		7.	Methanol	0.0475 kg
		8.	Methyl Isobutyl Ketone	1.06 kg
		9.	Methylene Chloride	3.28 kg
		10.	N,N-Di Isopropylethylamine	0.0907 kg
		11.	Sesamol (3,4-Methylenedioxyphenol)	0.55 kg
		12.	Toluene	7.84 kg
		13.	Triethylamine	0.786 kg

RA concerned may take further necessary action as per above decision of NC.

72	Case No.:18/24/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved																																							
	HQ File :01/82/050/00951/AM09/	RLA File :09/24/040/00190/AM09/	Lic.No/Date:0910035184 29.08.2008																																								
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No. 35011/81/2007-PI-III dated 09.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="11">Tenofovir Disoproxil Fumerate</td><td rowspan="11">1 Kg.</td><td>1.</td><td>Adenine</td><td>1.28 kg</td></tr> <tr> <td>2.</td><td>Diethyl-p-tolunesulfonylmethyl Phosphonate</td><td>3.52 kg</td></tr> <tr> <td>3.</td><td>Dimethyl formamide</td><td>6.66 kg</td></tr> <tr> <td>4.</td><td>(R)-(+)-Propylene carbonate</td><td>1.19 kg</td></tr> <tr> <td>5.</td><td>Methylene dichloride</td><td>19.18 kg</td></tr> <tr> <td>6.</td><td>Acetonitrile</td><td>3.20 kg</td></tr> <tr> <td>7.</td><td>Acetone</td><td>0.93 kg</td></tr> <tr> <td>8.</td><td>N-methyl-2-pyrrolidone</td><td>3.92 kg</td></tr> <tr> <td>9.</td><td>Triethylamine</td><td>1.080 kg</td></tr> <tr> <td>10.</td><td>Chloromethyl isopropyl carbonate</td><td>2.708 kg</td></tr> <tr> <td>11.</td><td>Isopropyl alcohol</td><td>6.18 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed	Tenofovir Disoproxil Fumerate	1 Kg.	1.	Adenine	1.28 kg	2.	Diethyl-p-tolunesulfonylmethyl Phosphonate	3.52 kg	3.	Dimethyl formamide	6.66 kg	4.	(R)-(+)-Propylene carbonate	1.19 kg	5.	Methylene dichloride	19.18 kg	6.	Acetonitrile	3.20 kg	7.	Acetone	0.93 kg	8.	N-methyl-2-pyrrolidone	3.92 kg	9.	Triethylamine	1.080 kg	10.	Chloromethyl isopropyl carbonate	2.708 kg	11.	Isopropyl alcohol
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73	Case No.:19/24/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00952/AM09/	RLA File :09/24/040/00191/AM09/	Lic.No/Date:0910035185 29.08.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

74	Case No.:20/24/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2008	Status:Case
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		09.09.2008	Approved
HQ File :01/82/050/00953/AM09/	RLA File :08/24/040/00121/AM09/	Lic.No/Date:0810074382 01.09.2008	
Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

75	Case No.:21/24/82-ALC4/2008	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved									
	HQ File :01/82/050/00954/AM09/	RLA File :34/24/040/00102/AM09/	Lic.No/Date:3410022213 01.09.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/147/2004/Ch.II dated 28.10.2004 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Butyrate</td><td>1 Kg.</td><td>1.</td><td>Butyric Acid</td><td>0.788 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed	Calcium Butyrate	1 Kg.	1.	Butyric Acid
Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed									
Calcium Butyrate	1 Kg.	1.	Butyric Acid	0.788 kg									
RA concerned may take further necessary action as per above decision of NC.													

76	Case No.:22/24/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00955/AM09/	RLA File :03/95/040/00435/AM09/	Lic.No/Date:0310484735 01.09.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

77	Case No.:23/24/82-ALC4/2008	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00956/AM09/	RLA File :03/95/040/00324/AM09/	Lic.No/Date:0310484762 01.09.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

78	Case No.:24/24/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00957/AM09/	RLA File :03/95/040/00352/AM09/	Lic.No/Date:0310484770	

01.09.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No. 14010/77/2006/Ch.II dated 22.01.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
2-Amino dimethyl Terphthalate	1 Kg.	1.	Dimethyl Terphthalate	1.260 kg
		2.	Ortho Dichloro Benzene	0.980 kg
		3.	Formic Acid	0.020 kg

RA concerned may take further necessary action as per above decision of NC.

79	Case No.:25/24/82-ALC4/2008	Party Name:ALKALOIDS CORPORATION	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00958/AM09/	RLA File :02/24/040/00133/AM09/	Lic.No/Date:0210116782 02.09.2008	Defer Date:21.10.2008
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.10.2008.			

80	Case No.:26/24/82-ALC4/2008	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00959/AM09/	RLA File :07/24/040/00284/AM09/	Lic.No/Date:0710059513 02.09.2008	Defer Date: 21.10.2008
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/9/2007-PI-III dated 09.09.2008 decided to call for a detailed working in line with the Drug Manufacturing Licence from firm. Accordingly, the case was deferred for 21.10.2008.			

81	Case No.:27/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00960/AM09/	RLA File :02/24/040/00154/AM09/	Lic.No/Date:0210116835 02.09.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/82 meeting held on 24.06.2008 vide case No.40/45/82 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT.

RA concerned may take further necessary action as per above decision of NC.

82	Case No.:28/24/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00961/AM09/	RLA File :03/94/040/00555/AM09/	Lic.No/Date:0310484907 02.09.2008	Defer Date:07.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

83	Case No.:29/24/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Deferred
	HQ File :01/82/050/00962/AM09/	RLA File :03/94/040/00550/AM09/	Lic.No/Date:0310484927 02.09.2008	Defer Date: 7.10.2008
	Decision : Committee decided to defer case for 07.10.2008 for comments of PI Division.			

84	Case No.:30/24/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
	HQ File :01/82/050/00963/AM09/	RLA File :03/95/040/00212/AM09/	Lic.No/Date:0310484949 02.09.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 21/82 meeting held on 19.08.2008 vide case No.533/21/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin BP/USP	1 Kg.	1.	Sodium Rifa-S	1.02 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperazine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg.
		6.	Isopropyl alcohol	0.615 kg
		7.	Dimethyl formamide	0.80 kg
		8.	Tertiary Butyl Amine	0.314 kg
		9.	Acetone	0.832 kg

		10.	1-Amino-4-methyl piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:31/24/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved	
HQ File :01/82/050/00964/AM09/	RLA File :03/95/040/00300/AM09/	Lic.No/Date:0310484974 02.09.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 21/82 meeting held on 19.08.2008 vide case No.533/21/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin BP/USP	1 Kg.	1.	Sodium Rifa-S	1.02 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperazine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg.
		6.	Isopropyl alcohol	0.615 kg
		7.	Dimethyl formamide	0.80 kg
		8.	Tertiary Butyl Amine	0.314 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-methyl piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:32/24/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved
HQ File :01/82/050/00965/AM09/	RLA File :03/95/040/00389/AM09/	Lic.No/Date:0310484982 02.09.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 21/82 meeting held on 19.08.2008 vide case No.533/21/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin BP/USP	1 Kg.	1.	Sodium Rifa-S	1.02 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperazine Anhydrous	0.12 kg

5.	Methylene Chloride	0.933 kg.
6.	Isopropyl alcohol	0.615 kg
7.	Dimethyl formamide	0.80 kg
8.	Tertiary Butyl Amine	0.314 kg
9.	Acetone	0.832 kg
10.	1-Amino-4-methyl piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:33/24/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved																																																			
	HQ File :01/82/050/00966/AM09/	RLA File :03/95/040/00190/AM09/	Lic.No/Date:0310484993 02.09.2008																																																				
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/98/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Rifampicin 75 mg. Capsules</td><td></td><td></td><td>Not allowed as DML has not been submitted</td><td></td></tr> <tr> <td>Rifampicin 150 mg Capsules</td><td></td><td></td><td>Not allowed as DML has not been submitted</td><td></td></tr> <tr> <td>Isoniazid 75 mg Tablets</td><td>1 No.</td><td>1.</td><td>Isoniazid</td><td>76.5 mg</td></tr> <tr> <td>Isoniazid 150 mg Tablets</td><td>1 No.</td><td>1.</td><td>Isoniazid</td><td>153 mg</td></tr> <tr> <td rowspan="8">Ethambutol 200 mg Tabs. [Ethambutol =204 mg/Tablet]</td><td rowspan="8">1 No.</td><td>1.</td><td>DL-2 Aminobutanol</td><td>1.6014 kg/kg of Ethambutol</td></tr> <tr> <td>2.</td><td>Tartaric Acid</td><td>0.1977 kg/kg of Ethambutol</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.5620 kg/kg of Ethambutol</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>0.3436 kg/kg of Ethambutol</td></tr> <tr> <td>5.</td><td>Ethylene Dichloride</td><td>0.490 kg/kg of Ethambutol</td></tr> <tr> <td>6.</td><td>Caustic Soda Flakes</td><td>0.4264 kg/kg of Ethambutol</td></tr> <tr> <td>7.</td><td>Cyclohexane</td><td>0.0056 kg/kg of Ethambutol</td></tr> <tr> <td>8.</td><td>Calcium Hydroxide</td><td>2.4525 kg/kg of Ethambutol</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rifampicin 75 mg. Capsules			Not allowed as DML has not been submitted		Rifampicin 150 mg Capsules			Not allowed as DML has not been submitted		Isoniazid 75 mg Tablets	1 No.	1.	Isoniazid	76.5 mg	Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg	Ethambutol 200 mg Tabs. [Ethambutol =204 mg/Tablet]	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol	2.	Tartaric Acid	0.1977 kg/kg of Ethambutol	3.	Methanol	0.5620 kg/kg of Ethambutol	4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol	5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol	6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol	7.	Cyclohexane	0.0056 kg/kg of Ethambutol	8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																																			
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Ethambutol 400 mg Tablets [Ethambutol = 408 mg/tablet]	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
		3.	Methanol	0.5620 kg/kg of Ethambutol
		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 250 mg Tablets [Pyrazinamide=255 mg/tablet]	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
Pyrazinamide 500 mg Tablets [Pyrazinamide=510 mg/tablet]	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:34/24/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved												
	HQ File :01/82/050/00967/AM09/	RLA File :03/94/040/00501/AM09/	Lic.No/Date:0310485070 02.09.2008													
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 19/82 meeting held on 05.08.2008 vide Case No.34/24/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Stavudine Capsules 15 mg [Stavudine = 15.0 mg]</td><td>1 Kg.</td><td rowspan="2">1.</td><td rowspan="2">2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine</td><td rowspan="2">2.00 kg/kg of Stavudine</td></tr> <tr> <td>Stavudine Capsules 20mg</td><td>1 Kg.</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product	Stavudine Capsules 15 mg [Stavudine = 15.0 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine	Stavudine Capsules 20mg	1 Kg.
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[Stavudine = 20.0 mg Stavudine Capsules 30 mg	1 Kg.			
[Stavudine = 30.0 mg] Stavudine Capsules 40 mg	1 kg.			
[Stavudine = 40.0 mg]				
RA concerned may take further necessary action as per above decision of NC.				

31	Outside Agenda-1	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved																																																	
	HQ File :01/82/050/00518/AM09/	RLA File :09/24/040/00592/AM08/	Lic.No/Date:0910033594 09.04.2008																																																		
This case was earlier considered by Committee in its 21/82 meeting held on 19.08.2008 and following decision was taken: “Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/22/2007-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="14">Lamivudine</td><td rowspan="14">1 Kg.</td><td>1.</td><td>2-5-Dihydroxy-1,4 Dithiane</td><td>0.739 kg</td></tr> <tr> <td>2.</td><td>Cystosine</td><td>0.955 kg</td></tr> <tr> <td>3.</td><td>Sodium borohydride</td><td>0.480 kg</td></tr> <tr> <td>4.</td><td>Glyoxalic acid 50%</td><td>1.80 kg</td></tr> <tr> <td>5.</td><td>Acetic Acid</td><td>0.213 kg</td></tr> <tr> <td>6.</td><td>Triethylamine</td><td>2.00 kg</td></tr> <tr> <td>7.</td><td>Toluene</td><td>4.08 kg</td></tr> <tr> <td>8.</td><td>Dimethyl Formamide</td><td>0.68 kg</td></tr> <tr> <td>9.</td><td>Trimethyl Chlorosilane</td><td>2.74 kg</td></tr> <tr> <td>10.</td><td>Methylene Chloride</td><td>7.13 kg</td></tr> <tr> <td>11.</td><td>Methanol</td><td>1.035 kg</td></tr> <tr> <td>12.</td><td>Carbon Eoanticromos (Activated Carbon)</td><td>0.100 kg</td></tr> <tr> <td>13.</td><td>Acetone</td><td>0.510 kg</td></tr> <tr> <td>14.</td><td>Ethyl Acetate</td><td>4.98 kg</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lamivudine	1 Kg.	1.	2-5-Dihydroxy-1,4 Dithiane	0.739 kg	2.	Cystosine	0.955 kg	3.	Sodium borohydride	0.480 kg	4.	Glyoxalic acid 50%	1.80 kg	5.	Acetic Acid	0.213 kg	6.	Triethylamine	2.00 kg	7.	Toluene	4.08 kg	8.	Dimethyl Formamide	0.68 kg	9.	Trimethyl Chlorosilane	2.74 kg	10.	Methylene Chloride	7.13 kg	11.	Methanol	1.035 kg	12.	Carbon Eoanticromos (Activated Carbon)	0.100 kg	13.	Acetone	0.510 kg	14.	Ethyl Acetate	4.98 kg
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The representative of PI Division informed the Committee that the firm has applied for import of 16 inputs and PI Division have furnished revised comments vide their O.M. No.35011/89/2008-PI-III dated 30.08.2008 recommending import of 16 items. Committee, therefore, in light of above written comments and in consultation with technical authority present in meeting decided to revise the above norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	n-Hexamae	3.55 kg
		2.	2-5-Dihydroxy-1,4 Dithiance	0.739 kg
		3.	Acetone	0.510 kg
		4.	Carbon Eoanticromos (Activated Carbon)	0.100 kg
		5.	Cyclohexane	2.486 kg
		6.	Acetic Acid	0.213 kg
		7.	Dimethyl Formamide	0.680 kg
		8.	Cystosine	0.955 kg
		9.	Ethyl Acetate	4.980 kg
		10.	Glyoxalic acid 50%	1.80 kg
		11.	Trimethyl Chlorosilane (TMCS)	2.74 kg
		12.	Methylene Chloride	7.13 kg
		13.	Methanol (Methyl alcohol)	1.035 kg
		14..	Sodium borohydride	0.480 kg
		15.	Triethylamine (TEA)	2.00 kg
		16.	Toluene	4.08 kg

The earlier decision of NC held on 19.8.2008 may be treated as withdrawn.
RA concerned may take further necessary action as per above decision of NC.

33	Outside Agenda-2	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2008 09.09.2008	Status:Case Approved										
	HQ File :01/82/050/00515/AM09/	RLA File :09/24/040/00585/AM08/	Lic.No/Date:0910033736 24.04.2008											
This case was considered by NC in its 21/82 meeting held on 19.08.2008 and following decision was taken: “Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 19.09.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Nelfinavir Mesylate</td><td>1 Kg.</td><td>1.</td><td>Cis-2-Butane-1,4-Diol</td><td>1.061 kg</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Nelfinavir Mesylate	1 Kg.	1.	Cis-2-Butane-1,4-Diol	1.061 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Nelfinavir Mesylate	1 Kg.	1.	Cis-2-Butane-1,4-Diol	1.061 kg										

2.	2,2 Dimethoxy Propane	2.507 kg
3.	3-Acetoxy-2-Methylbenzoic Acid	0.448 kg
4.	Acetone	3.14 kg
5.	Acetonitrile	0.43 kg
6.	Carbon Enoanticromos (Activated Carbon)	0.090 kg
7.	Isopropyl alcohol	3.74 kg
8.	Methane Sulfonyl chloride	0.649 kg
9.	Methanol	4.26 kg
10.	Methylene Chloride	7.93 kg
11.	Methyl Isobutyl Ketone	4.58 kg
12.	(S)-N-T-Butyl decahydro Iso Quinoline Carboxamide (PHIQ)	0.801 kg
13.	Thiophenol (Benzene Thiol)	0.479 kg
14.	Toluene	7.57 kg

The representative of PI Division informed the Committee that the firm has applied for import of 17 inputs and PI Division have furnished revised comments vide their O.M. No.35011/89/2008-PI-III dated 30.08.2008 recommending import of 17 items. Committee, therefore, in light of above written comments and in consultation with technical authority present in meeting decided to revise the above norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nelfinavir Mesylate	1 Kg.	1.	(R,S)-1-Phenylethylamine(DL Alpha Phenyl Ethylamine	0.910 kg
		2.	(S)-1,1,1-Bi-2-Naphthol	0.010 kg
		3.	2,2-Dimethoxypropane	2.507 kg
		4.	3-Acetoxy-2-Methylbenzoic Acid	0.448 kg
		5.	Acetone	3.14 kg
		6.	Activated Carbon (Carbon Enoanticromos)	0.090 kg
		7.	Cis-2-Butene-1,4-Diol	1.061 kg
		8.	Isopropyl alcohol	3.74 kg
		9.	Methanol	4.26 kg
		10.	Methylene Chloride	7.93 kg
		11.	(S)-N-T-Butyl decahydro Iso Quinoline (Carboxamide-PHIQ)	0.801 kg
		12.	Acetonitrile	0.43 kg
		13.	Chloroform	1.07 kg
		14.	Cyclohexane	1.71 kg
		15.	Methane Sulfonyl Chloride	0.649 kg
		16.	MIBK (Methyl Isobutyl Ketone)	4.58 kg
		17.	Potassium Carbonate	1.725 kg

The earlier decision taken in NC meeting held on 19.8.2008 may be treated as withdrawn.

RA concerned may take further necessary action as per above decision of NC.

Outside Agenda-3	M/S Vivimed Labs.
Norms Committee Meeting No.24/09	F.No.01/83/050/00387/AM08
Meeting Date: 09.09.2008	RA F.No.09/24/040/00060/AM08
Adv.Lic.No.0910030333 dated 24.05.2007	
This case was considered by NC in its 21/09 meeting held on 19.08.2008 and following decision was taken; “Committee considered the case as per agenda and observed that NC in its 1/83 meeting held on 02.04.2008 had allowed the quantity of Para Tertiary Butyl as 1.387 kg, while the firm has applied the quantity of said product as 1.148 kg. Committee, therefore, decided to reduce the quantity of Para Tertiary Butyl to read as 1.148 kg. and to enhance the quantity of Methanol to read as 2.056 kg.” During communicating the decision of NC to RA/firm, it was observed that Advance licence No. and date has been recorded as “0910030685 dated 29.06.2007” in place of correct Advance Licence No.0910030333 dated 24.05.2007. Committee, therefore, decided to correct Advance licence No. and date to read as 0910030333 dated 24.05.2007. RA concerned may take further necessary action as per above decision of NC.	
